

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 369 OF 2017**

**Dated: 28<sup>th</sup> March, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**NLC India Limited**

**.... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Poorva Saigal  
Ms. Ranjitha Ramachandran

Counsel for the Respondent(s) : Mr. S.K. Agarwal  
Ms. Rudrani Biswas  
Mr. A.P. Sinha for R-2 to R-5

**ORDER**

Learned counsel for respondent Nos. 2 to 5 seeks two weeks more time to file reply. He may take steps to file the same on or before 12.04.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **23.05.2018**.

**(Justice N. K. Patil)  
Judicial Member**

**(I.J. Kapoor)  
Technical Member**

*ts/mk*